SHRI CHANDRA SHEKHAR: Whatever he has said should be expunged from the proceedings.

SHRI BHUPESH GUPTA: No. no.

SHRI CHANDRA SHEKHAR: Otherwise, the other side should be given a chance to reply to Mr. Dahyabhai Patel on the point he made. I insist on Mr. Dahyabhai Patel that he should deny what Mr. Bhupesh Gupta said yesterday . . .

THE DEPUTY CHAIRMAN: Mr. Chandra Shekhar, this is no point of order. The business will go on.

Shri RAJENDRA PRATAP SINHA (Bihar): On a point of order, Madam. You asked them to sit down but even then they have been speaking. What I am urging before you, Madam. is that it is very right that you should direct that all these statements made after you ordered them to sit down be expunged.

SHRI BHUPESH GUPTA: No, no. It is not there in the Rules.

THE DEPUTY CHAIRMAN: May I say that it is left to the consideration of the Chair?

I would also like to request every hon. Member of this House not to raise points of order when there is no point of order. Mr. T. N. Singh.

SHRI G. MURAHARI (Uttar Pradesh): Madam, the Foreign Minister is here in the House. Let him contradict what Mr. Dahyabhat Patel has said.

THE DEPUTY CHAIRMAN: I have already called the next item on the Order Paper.

SHRI G. MURAHARI: It is a question of privilege.

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): Lest a wrong impression should be created, I would like to say that this is a very peculiar way of just saying something and then some that the Govern-

ment should either contradict or confirm what has been said. We do not really carry on the Government in that form, somebody produces a piece of paper and then says we should either confirm it or contradict it. The entire thesis upon which Mr. Patel has built up his argument has been repudiated by the Prime Minister and by the Finance Minister.

SHRI DAHYABHAI V. PATEL: When did he deny it? He never said anything like that. He has not repudiated it.

Shri Bhupesh Gupta: On a point of order, Madam. You closed the discussion and all of us sat down. Those two hon. Members raised points of order and you allowed them. I have no quarrel with it but now I find that the Foreign Minister is embarking on the subject which we have closed. We would like it to be discussed but you did not allow us to discuss. Now...

SHRI DAHYABHAI V. PATEL: The Foreign Minister can reply.

Shri BHUPESH GUPTA: If he is prepared to say something, then we should be allowed to ask questions. Therefore, either he chooses silence for the moment or. if he wants to explain in this way, we should also get the right to ask him questions.

SHRI A B. VAJPAYEE (Uttar Pradesh): Yes, Madam.

THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 1965

THE MINISTER OF INDUSTRY IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH): Madam. I beg to move:

"That the Bill further to amend the Industries (Development and Regulation) Act, 1951, be taken into consideration."

This is a very small Bill. It seeks to modify section 18A of the Act 18A of the Act empowers the Government to assume management and control of any scheduled industry Now, it has been noticed Madam, that it is very difficult to anticipate the period for which control by the Government should continue on a particular industry after its take over it would not be proper to have an unlimit ed period, it has been thought proper to have extension after the first take-over of five years for a period of two years at a Every time before extension, the position will be reviewed as to whether the Government will continue its management and control or not To safeguard the interests of the share holders it has been laid down in the amending Bill that the total period of such extensions shall not exceed ten years in any case. Thus we have taken care to see that the manage ment and control is for a period which does not exceed a day more than is neces For that reason, this provision has been made in the amending Bill

I have nothing else to say Madam The Act did not limit the period for control which was not proper and now we have provided for two yearly extensions from time to time after review by the Government

The question was proposed

SHRI D THENGARI (Uttar Pradesh)
Madam this Bill is quite non-controversial
It is true that it is difficult to envisage the
entire period for which extension would be
required and also it is correct that longer
than necessary period should not be availed
of In view of both these considerations,
this amending Bill deserves our support

On this occasion, I should like to put forth a few suggestions. In the first place, there should be some Standing Committee to decide which particular industrial establishment deserves to be taken over by the Government because there have been cases when decisions are taken arbitrarily and the

demand of the workers that the establishment should be taken over is ignored should like to suggest that a Standing Committee consisting of representatives of the Central Labour Organisations should be constituted and that Committee should be empowered to take decisions regarding the taking over of industrial establishments Further, whenever there is a demand by the workers it should be taken proper note of For example, both the textile mills at Sholapur are not functioning for the last so many months and the workers of those mills have been demanding such a step from the Government but their demand has been completely ignored There are number of examples and there have been a number of examples of this type where the workers have been demanding but their voice vis quite ignored

One more suggestion which I would like to put forth is that before the Government takes over any particular industrial establishment an opportunity should be given to the workers of that particular establishment to run that establishment themselves because I am confident that, even as the Government has to avail of the services of the technicians when the mills or establishments are taken over and also have divert some of its runds for running them, if the same aid that is in the form of services of technicians and in the form of funds is given to the workers it is very likely-rather I am sure-that the workers would be able to conduct their own industrial establishments. Aided by the Government if the workers are given this opportunity, we will have started a new experiment of labourising the industry which would be more beneficial as compared to the governmentalisation of the industry

There are some other complaints regarding the functioning of the industries or establishments taken over by the Government I would only like to suggest that there should be no discrimination in the treatment given to the workers in other private establishments and in those taken over by the Government

Thank you

GUPTA Shri BHUPESH (West Bengal) Madam Deputy Chairman, generally we support this measure But the point that I would like to make in this connection is that the Industries (Develop ment and Regulation) Act, in the first instance needs to be improved upon by a comprehensive amendment in the light of the experience we have gained because if has been found that in some cases it is not effective to deal with the situation arises in the corporate sector in the private sector of our industries Secondly, we would also like to make the point that this Industries (Development and Regulation) Act is not being properly administered and applied effectively in order to bring the industries under the control of the Government where the situation so demands

I will deal with the last point first. we have got the example of a number of concerns belonging to Sahu As you know, the Government itself under the Companies Act appointed an investigation Well the task was given to a Special Inspector and I think it was Mr Chopra Anyhow the Government Resolution said that there were certain prima facie allegations against them which had been revealed in the Vivian Bose Figure Commission Report and it was on the basis of that that they acted in this matter There were also similar other allegations about these companies being mismanaged, their funds being defalcated and the shareholders' interests being com promised and so on We brought it to the notice of the Government and they appointed a special investigation under the Companies Act but what exactly needed in that situation was to take over those ten concerns—I think it was concerns to begin with that were mentioned in their Resolution appointing the investigation-under the Industries (Development and Regulation) Act I do not see why the Asoka Services Ltd., should not be taken over It is an instrument of monopoly capital and the machinery is being utilised to indulge in all kinds of malpractices Bennett Coleman is another concern against which serious allegations had been made and it has also been poin

ted out in this House and the other House that the Bennett Coleman & Co were not only not co operating with the Special Inspector but were actually obstructing his work and various steps were taken by proceedings in the High Court and so on apart from withholding material papers and documents for inspection so much so that even this Government which is very very pro-monopolistic had to carry some raids on the Alipore residence of Mr S P Jain in order to seize certain papers And one of the concerns in this category is the New Central Jute Mill in Budge Budge The New Central Jute Mill was raided and a number of documents were seized and among the seized documents were found some of the documents which they did not produce before the Vivian Bose Commission am saying this because the Government knows all about it and they should think about this matter. It is quite clear from the operations of these concerns that have been revealed in the Report of the Vivian Bose Commission that these concerns need to be taken over in the interests of public economy and of the shareholders under the Industries (Development Ragulation) Act Not only the Government did not take them over under the Industries (Development and Regulation) Act but when the Government appointed a Special Inspector in respect of some them even those were not taken over although there was public demand for it that they should be taken over under the Industries (Development and Regula-The Government should have tion) Act full control of these concerns they should look into them and protect the interests of the shareholders the workers others So this is an example of how even after very startling revelations have been made by a proper enquiry the Govern ment did not apply this particular Act

Then Madam as you know the Sholapur Mills were taken over some time back because of certain mismanagement. If the Sholapur Mills can be taken over under the Industries (Development and Regulation) Act, I do not see as to why the Sahu Jain concerns, more especially those which are under cloud of all kinds

of suspicious dealing and malpiactices should be allowed to go scot-free without being subjected to control by Government What comes in their way I do not know except that some powerful influences are at work which do not allow such companies being taken over There are many other similar cases but this is a concrete case

I can give you another example that After the Mundhra of Jessop & Co deal or the Mundhra scandal-whatever you call it-the Government entered the Jessop & Co in Calcutta It is really a gold mine from the point of view of earning and it does very useful work from the point of view of the national economy as a whole It is an important engineering concern in the country and yet this is not being taken over under the Industries (Development and Regulation) Act In fact Jessop & Co should be nationalised, it should not be allowed to remain in the hands of private elements directly or indirectly This is another example I can give you

Madam I repeat here that the Sahu Jain concerns, especially those which have been named in the Vivian Bose Enquiry Commission Report—all the ten of them I think- should have been taken under the Industries (Development and Regulation) Act, and if they have not done it they should do it now fore I say that the Government is failing in the administration of this Act intention of the Act was not merely to allow the Government to come into the picture when the situation went beyond control and when the concern is about to go into liquidation The purpose of the Act was to arm the Government with the necessary power to regulate the development and expansion of our industry in the interest of the economy and the public That the Sahu Jam concerns are not behaving in this manner has been revealed in the various Reports and even in the And still why Government statements is not Government acting promptly vigorously when they have been armed with such powers?

Here I give another example from Calcutta In this House I raised it brought to the notice of the House the question of the Rivers Steam Navigation Company Limited, which is under the management of Mecneill and Limited, a British concern of Lord Inchcape and so on Now, what happened? When it was pointed out by the employees and the officers of this particular concern, Indian nationals that the Company was being mismanaged, the Government did not take any action On the contrary, I pointed out in this House- and materials had been sent to the Ministry-how the funds advanced by the Government were being mismanaged or being defalcated and misused by the management on account of overhead charges and so on. The Government did not even audit their accounts for a long time In the meanwhile, huge grants from the Government in the name of expansion and of running the shipping concern, inland were being diverted to all kinds of purposes for which the money was not given. Now, here the other day I asked the hon Minister a question as to how much he had advanced to the Rivers Steam Navigation Company Limited He did not disclose it, although he was in posses sion of all relevant facts. He should have known that I was also in possession all relevant facts because these are known facts in Calcutta and we have got many people in that there are strong unions there and so on He did not divulge it Now, naturally people were shocked in Calcutta as to why the hon Minister did Now, I tell you this not even reveal it is the advance made by the Government. Instead of using the Industries (Develop ment and Regulation) Act, w hat Government was doing was to advance lavishly funds to the Company without looking into their accounts, without ensuring that the funds would be properly utilised The figures are --

Ways and means advance

1958		$\mathbf{R}\mathbf{s}$	18	lakhs
1964	do	Rs	60	lakhs
1965	do	Rs	30	lakhs

[Shii Bhupesh Gupta]
Between 1962 and 1965 for fleet ich ibi
litation they advanced Rs 48 lakhs Taking
these four items together, the Central

these four items together, the Central Government have advanced Rs 156 lakhs to the Rivers Steam Navigation Company I may inform you again that the Government of India has been very charitable because no sooner the taking over signed than the Indian Government gave them a further loan of Rs 30 lakhs Now, when they took it over, what they have done is this They have bought certain shares at a nominal price. When the hon Minister said that he had bought these shares for one pound nominal pince asked him how much money he had ad-He did not reveal it, but then vanced the game would be out, because the Company had a minus, debit account Its liabilities are big Even so, after taking it over, they had advanced Rs 30 lakhs The Government should have acted much As you know, the Company has earlier been making huge trading losses 1959 as follows -

 1959
 Rs
 4
 96
 lakhs
 loss

 1960
 Rs
 39
 63
 lakhs
 loss

 1961
 Rs
 5
 71
 lakhs
 loss

 1962
 Rs
 88
 86
 lakhs
 loss

 1963
 Rs
 107
 44
 lakhs
 loss

 1964
 Rs
 140
 00
 lakhs
 loss

 1965
 (Budget)
 Rs
 135
 lakhs
 loss

This is the catalogue of losses suffered by this particular Company The allegations against them were that the moneys taken for building ships were being utilis ed for certain other things and here the Government did not do anything at all The British owners (Lord Incheape's family) and the Managers in Calcutta, Macneill and Barry Ltd have just ruined the Company by their policy of extravagance, missappropriation, mismanagement and all sorts of malpractices If the books of this Company are ever audited and scrutinised by independent juditors, the truth will come out This has been and also I stated in a memorandum believe in a letter to the Government but

the point is this. Even then the Government did not act and they allowed time to pass and allowed these people to remove the money.

THE DEPUTY CHAIRMAN How long will vou speak'

SHRI BHUPESH **GUPTA** few minutes more This catalogue is big. but anyway I will cut it short. When you say acquisition of shares by the Government, that does not meet the requirements of the situation Purchase of 80 per cent or even 100 per cent shares of this Company need not mean any asset On the other hand, what the Government has purchased is nothing but 80% of the net liabilities excess of liabilities over assets, as on 31-12 1964 and thus it has become directly liable to meet 80 per cent of the Company's liabilities to the extent of Rs 116 lakhsthe net liabilities of the Company is Rs 145 lakhs-plus the immediate prospect of meeting recurring liabilities. Now, if I had time I would have given you much more details because we have studied this con cern, the working of this concern and we are armed with absolutely reliable mate-Indeed on the basis of that we make it possible for the Government to act, but here was a case where the Industries (Development and Regulation) Act should have been applied much earlier in order to ensure that public moneys were not wasted in order to ensure that the Company was well run, in order to ensure that overhead charges did not become a contrivance for misusing the funds ad vanced even from the Government and running the Company to ruin in this manner

I mention this again and again because the Rivers Steam Navigation Company is a concern which runs inland shipping from Bengal to Assam and so on up to that part Now, here it was in the interests of the nation that it should have been better looked after and Government had power under the Industries (Development and Regulation) Act, but they did not do so.

They completely connived at it. I demand therefore an enquiry now by the Ministry of Finance by the SPE and if I may say so by the CBI as to the manner in which the Company had been functioning ever since 1959 and I demand that this Company be taken over by the Government and nationalised. As far as what compensation should be paid is concerned it will be determined later on if you pay at all any compensation because what you are getting really are liabilities. That is the situation

Another case Let me come to Kanpur Here Madam there are certain concerns in Kinpur which should be taken over under the Industries (Development and Regulation) Act but that is not being They belong to the Ram Ratan Gupta group of industries What happens? Though many things had been revealed about these concerns and the matter had been debated they did not take over any of these concerns On the contrary they would not recover Rs 17 lakhs due from Mr Ram Ratan Gupta to the LIC we brought it to the notice of the House-I think in 1958 and 1959—the hon Minister gave an assurance that steps would be taken It was disclosed in this House that certain properties would be auctioned That was six years and I believe, but uptill now I shall inform hon Members of this House none of this property had been auctioned at all Meanwhile the Government allowed him to shift to transfer the properties in Even when the the names of others Government went to auction the property and realise the debt it could not be auctioned and the money had not been I would like to ask recovered Is this how you are going to regulate the industries in our country? You should have applied the Industries (Development and Regula tion) Act What prevented the Government from applying the Industries (Development and Regulation) Act in the case of this particular concern belonging to the Ram Ratan Gupta group which had given such an account of itself by an action of it and which owed so much money to the public in the form of LIC loans advanced?

Madam Deputy Chairman I may inform you that when a civil warrant of arrest

was issued against Mr Ram Ratan Giipta, he went abroad and the warrant lapsed ine Government went to the court of law io have the warrant cancelled Imagine the LIC filing a petition to have the warrant cancelled Later on under the pressure of public opinion and questions in this House and the other House the But Mr Gupta warrant had been issued knows how to get a passport when a warrant comes and he leaves abroad. This Up to now many of us is the position perhaps had been arrested but Mr Ram Katan Gupta had never been even subject ed to a civil arrest for which he has eminently qualified himself

THE DEPUTY CHAIRMAN Mr Bhupesh Gupta there are other speakers too

SHRI BHUPESH GUPTA What is the time illotted for this?

THE DEPUTY CHAIRMAN One hour

Shri BHUPESH GUPTA Therefore, Madam, I just mention this particular case I can mention very m ny cases

What I would like to say in the end is. vou have by all means this particular amendment Take them over surprised that they are talking about negotiations with the son of Mr Pratap Singh Kairon You take over his concern After the report, the first thing Government should do is to take over under the Industries (Development and Regulation) Act all the concerns which have been mentioned in this report accused of shady transactions and so on That is how the matter should be handled The Industries (Development and Regulation) Act should be a weapon for fighting corruption, mismanagement and other evils and also for controlling the monopolist elements That is how it should be administered Today we are facing a situation where bold action is needed, and the weapon you have got in your hand Use it, strengthen it, as indeed you are strengthening it a little today It is not a question of four or five Many many concerns need to be vears taken over under the Industries (Develop-

[Shri Bhupesh Gupta] ment and Regulation) Act I need not name them But in every industrial city you go, workers will tell you in Bombay, in Kanpur in Calcutta, in Madras and so on which are the concerns which are being mismanaged and whose funds are being misused and run against the interests of the country and the national economy you take over these concerns it would be advantageous to the economy as a whole and also bring you certain resources. With this also is involved the question of employment and so on I am not going into that aspect of the matter. I have no hesitation in extending to him the powers he demands, but I would only appeal to him to have courage If you are a Minister of Industry have courage to act against these people have courage to take over, ıf necessary, the Birla concern, the Hindustan Motors, and other things under the Industries (Development and Regulation) Act, because the cost accounting is very bad there Therefore, have the courage to act against the monopolist elements I think the measure should get our support, and I think the whole country will support the Government if the Government knows how effectively and wisely to use this particular measure to put these people in their right place and save the industries and the commercial undertakings in our country from being ruined and mismanaged and run in the manner in which I have mentioned in the case of some

DIWAN CHAMAN LALL (Punjab) Madam I do not know anything at all about the cases mentioned by Mr Bhupesh Gupta, but unfortunately, Mr Bhupesh Gupta has not drawn the right conclusion as he should have done from the provi ions of this particular measure According to the old measure, there was an unlimited time for the Government to function in taking over any particular industry With this amendment my hon friend limits that time It is said in the Statement of Objects and Reasons that no further exappears to be permissible under the proviso. I do not know where my hon friend gets this particular view from If he

would only look at the proviso under the old Act, it says

Provided that the Central Government it it is of opinion that it is expedient in public interest so to do, may direct that any such notified order shall continue to have effect after the expiry of the period of five years aforesaid for such period as may be specified in the direction, etc

It may be an unlimited period. It may be easily an unlimited period How an it be otherwise than an unlimited period? For such period may be one hundred But now my hon friend says, no, after the expuy of five years it shall be only ten years and no more and these next ten years should be with five lapses of two years each that is to say, an extension of the original period of five years for two years, for another two years, and so on until ten years. But there is no limit as far as the original measure is concerned and it is going to be done in What is the public the public interest interest? Does the public interest cease after the five years or cease after the fifteen years? It does not The public interest is a continuous thing, and if it is to continue then why does the hon Minister limit himself to this particular period as he is limiting himself to this period? suggest that in the original measure there was no limit to the period for which an extension could be taken, but in this particular amendment the hon Minister is limiting himself to a period of fifteen Jears altogether whereas in the original measure there was no limit whatsoever

Shri BHUPESH GUPTA Is that so? I want the Minister to clarify that point. It is a very important point. We would like to have it clarified.

SHRIT N SINGH I will do it

DIWAN CHAMAN LALL NI think my hon friend when he gets up will probably explain the position. Therefore it is not necessary at this particular stage for my hon, friend here to interrupt me in regard to this particular matter.

Now what is the public interest? The public interest is not only in regard to mismanagement, as pointed out by Mr. Bhupesh Gupta, of certain concerns. The public interest may be much wider than this particular mismanagement of a concern. It may be that it is in the interest of the State or interest of the public that a particular concern should be taken over and run by the Government. But when you are limiting the period of your occupation of this particular concern, then obviously the public interest ceases after a certain period, namely, 15 years. After that, even if it is in the public interest for my hon. friend to control this particular firm, he cannot do so under the law; whereas I hold that under the original measure he could do so. Now we are trying to introduce socialism. One of the weapons in introducing socialism is this particular power that the Government has in taking a particular concern. Naturally. under the Constitution, you have to pay them a reasonable amount of compensation. You have the power to take it over, but you are limiting yourself under this amendment and you are not going to give yourself that particular authority to take over a particular concern even if it is in the public interest, and you can do so only for fifteen years My hon, friend will probably explain this particular position.

My hon, friend talks about nationalisation. This is a weapon that certainly my hon, friend has for this particular purpose. It is said in the statement of Objects and Reasons that no further extension appears to be permissible under the proviso. I do not agree personally. But that is a minor point. The main point is that to which I have referred, namely, the divesting of authority which vests in the Government today to take over a concern and run it in the national and in the public interest. I hope that my hon, friend will be able to explain this particular point.

SHRI ARJUN ARORA (Uttar Pradesh): Madam I rise to support the Bill.

While supporting the Bill, I want to draw the attention of the learned Minister to one aspect of the management of taken over under industries this Act. When the management begins to mismanage the industry so grossly that this Act is invoked, one of the first victims is the workers. In almost every case in which the Government has been compelled to take over the managements of industrial units, it has been found that the workers' contributions to Provident Fund and their contribution to the Employees' State Insurance have not been deposited with the proper authorities by those responsible for the mismanagement of the units. When the Government takes over these units, the Government acts in a different way. Government does deposit the workers' contribution and the management's contribution to the Provident Fund authorities and the Employees' State Insurance authorities. But the Government is so illadvised as to treat the arrears of contributions of the workers to the Provident Fund and the Employees' State Insurance as other arrears which the concern has to pay, and these sums are paid out of the profits which the concern makes under the Government-appointed management, under the authorised Controller's management. That acts harshly on the workers because there are certain benefits of the Employees' State Insur-Provident Fund Scheme ance and the which are available to the workers only if their contributions have been deposited with the proper authorities. The workers are denied all those benefits if the contributions which have been deducted from the workers' wages are not deposited with the proper authorities. When the Government takes over a concern, it makes certain investments in order to run the unit. If a cotton mill is taken over, the Government has to make investments, or make guarantees to the banks for procuring cotton, stores and other requisites for running the mill. The arrears which are due to workers or which are due in payment of the workers' contributions to the Emplovees' State Insurance and the Provident Fund should also be treated in the same manner as the immediate requirements of running the unit, because if the human force which is employed in the industry suffers and does not get the benefit for [Shii Arjun Arora.] which it has already paid by way of deduction from its wages, the running of the concern will not be smooth

With these words, Madam, I support the Bill

Shri M M DHARIA (Maharashtra): Madam, I am here to support the contention of Diwan Chaman Lall, because I feel that by this particular amendment which is brought before the House by the hon Minister, we are going to restrict the period to ten years. If we go through the previous Section, I mean the Section in the Act as it stands, Section 18A, it says—

"Provided that the Central Government, if it is of opinion that it is expedient in public interest so to do, may direct that any such notified order shall continue to have effect after the expiry of the period of five years aforesaid for such further period as may be specified in the direction and where any such direction is issued, a copy thereof shall be laid, as soon as may be, before both Houses of Parliament"

According to that, after five years, tor any period as the Government would deem fit and proper, the Government could issue the direction, and it would have been possible to have the manage ment for a number of years. By this amendment what we are doing is, we are going to fix the time limit for ten years, to the very and then afterwards it could be increased by margins of two years, by placing a copy of the direction before both Houses of Pailiament

So, what I feel is that instead of having an amendment of this soit, if we have ere an amendment like this—

for a further period as may be specified in the direction or directions issued from time to time, and where any such direction or directions are issued, a copy thereof shall be laid on the Tables of both Houses of Parliament".

it is possible to overcome the difficulty that is in the mind of the hon. Minister. The Bill is fortunately introduced here in the Rajya Sabha and if we do not want to restrict that time for ten years, then this sort of amendment should not be inserted and we should not make any hurry in having this amendment. I think that proper care will be taken by the hon. Minister.

My second point is regarding the pub lic interest to be safeguarded I entirely agree with the teelings of the hon Minis ter, and if these public interests are to be safeguarded, then I think the two moor ant aspects would be the stoppage of production and unemployment If there is any stoppage of production or if there is any unemployment then naturally shall have to resort to the provisions as are envisaged in the Bill. As Mr. Bhupesh Gupta has rightly referred to in Maha rashtia State the Sholapui Mill is closed for several years. There are several legal difficulties of which I am aware Mill used to employ nearly 15 000 people and they are jobless Sunilarly, there are mills at Akola, there is one mill at Buldhana and there is another mill at Autangabad, which are also closed and there are so many mills likely to be closed in the years to come

SHRI BHUPESH GUPTA Under Section 18A it restricts it to five years and here the extension is for two years. You will see, therefore that it is not unlimited there. If this is so it is a progress. What you say is a general thing. Actually, it you have in mind Section 18A of the Industries (Development and Regulation). Act there the power is restricted to five years, it is not unlimited and when you have got five years, you have the additional period of two years. Am I right?

SHRIT N SINGH Yes

SHRI BHUPESH GUPTA What they are trying to do is to have a little more power in order to extend the period of renewal of the order

SHRI M M DHARIA In that case, as I have suggested, it is possible to have an amendment in the upper part. So far as the present amendment is concerned, we shall have to make it clear that it will not be restricted to ten years. We are restricting it to ten years.

SHRI T N SINGH Fifteen years

SHRI M M DHARIA I am sorry, five years and ten years, we are restricting it to fifteen years If we have to take over an industry, perhaps we will have to take it over for a few years together would submit is that the Government shall have to think in these terms is meant for those who are trying to evale the various responsibilities cast under the various Acts There are various industrialists who say as we have read the news today from Punjab that it is not possible for those people to pay the minimum wage of Rs 125 per month and nearly 15 000 employees are likely to be unemployed and thrown out of job. How are we going to protect these industries and these employees? For these things, my sion to the hon Minister would be that safeguarding the public interest means preventing the stoppage of production and also safeguarding the interests of the un employed and from this point of view, there should be no restriction whatsoever on the orders of taking over the manage-And that is the only submission that I have to make Thank you very much

The DEPUTY CHAIRMAN The House stands adjourned till 230 PM

The House then adjourned for lunch at one of the clock

The House reassembled after lunch at half past two of the clock, the Vice-Clairman (SIRI M P BHARGAVA) in the Char

श्री विमलकमार मन्तलालजो चौरडियाः (मध्य प्रदेश) उप सभाध्यक्ष महादय, उद्योगों के विकास की दिष्ट से जो संशोधन विधेयक प्रस्तत किया गया है उसका इरादा तो बहत नेक है मगर नेक इरादे भी ग्रगर गलत ग्रादिमयो के हाथों में पहच जाये--ग्रगर उस्तरा बन्दर के हाथ मे दे दिया जाय तो हजामत बनाने की बजाय ग्रपनी खद की नाक काट लेगा या किसी दूसरे की नाक काट लेगा-वैमे ही इरादा तो हमारे शासन का बहुत ग्रच्छा है कि हमारे देश में उद्यागों का विकास हो, परन्तु हमारे इस मत्रालय के मुत्री महोदय---ग्राज के नहीं उनके पहले के-एसे भी रहे कि समद सदस्यों ने पत्ना का जवाब देना भी वे उपयक्त नहीं समझत थे. इतना ही नहीं उसको एकनालेज करने मे भी उनको शरम लगनी थी । ऐसी स्थिति थी। किसी समद सदस्य की कोई इयक्तिगत फैक्टरी नहीं चलती और जिसकी चलती होगी वे इधर उधर जाने होंगे और कुछ करने होंगे. उनमें मेरा मतलब नहीं है, मगर जिस क्षेत्र में जो समद सदस्य हो कर ग्राते है उनका एक फर्ज हाता है कि इस बात के लिये काणिण करे कि उनके क्षेत्र म श्रौद्याग करण हो. उनके यहा उद्याग चले । नो वजाय इसके कि मत्नी महादय उनकी माग पर विचार करते. ''ग्रान मैरिट्स' उसरे ऊपर निर्णय करते कि ग्रमक उद्याग का चलाना चाहिये या नही चलाना चाहिये, उन्होने उसको एकनालेज करना, उनके पत्र का जवाब देना तक, ठीक नहीं समझा । यह स्थिति स्राज तक विद्यमान थी, ग्रभी क्या स्थिति है मैं नहीं कह मकता। तो इस स्थिति को देखना होगा।

दूसरे, उद्योगों का चलाने के लिये खास तार पर विदेशी मुद्रा, कच्चा माल, ग्रौर

[श्री विमलकुमार मन्नालालजी चौरडिया] पर्मिट, इन तीन चीजों का झगड़ा रहता है श्रीर ये सारी हमारी केन्द्रीय सरकार ने यहां पर ग्रपने हाथ में केन्द्रित कर रखी है ग्रौर इस केन्द्रीयकरण के परिणामस्वरूप यह होता है कि यहा पर अगर मंत्री महोदय स्वय भी प्रयत्न करे ग्रीर स्वीकार करें कि यह जस्टीफाइड केम है तो भी मझे ऐसा लगता है कि वं उस मामले को पूरा करने मे समर्थ नहीं हो सकते हैं। मझे मध्य प्रदेश के एक दो केस मालम है । बेचारे कोई संसद सदस्य थे, वे ग्रपने क्षेत्र मे उद्योग खलवाने के लिये इधर उधर जाकर मंत्री महोदय के पास पहचे, सब के पास पहचे । उत्तर मिल गया कि यह कारखाना नही खल सकता क्योंकि इसमें वडी कठिनाई है, फारेन एक्सचेंज की कमी है। मगर एक कम्पनी जो यहापर लिएजोन का काम करती है उसने उनमे कहा, हमको तीन परसेन्ट दे दो, हम दफ्तर से दो महीने के अन्दर सारा दिलवा देंगे, फारेन एक्सचेज की दिक्कत मिट जायेगी, सारा कच्चा माल मिल जायेगा। पहले भी इस पर जब जब चर्चा हुई थी तब मैंने कहा था कि हमारे यहां दिल्ली मे ऐसे लोग काम करते है स्रोर जब तक हम इन प्राइवेट चैनल्स से काम नही करवाते तब तक हमारे काम पुरे होते नही स्रौर उद्योग का विकास नहीं हो पाता ग्रौर ग्रगर बीच में दलालों से मिल कर उनको कमीशन देकर काम करवाए ता हो जाता है। इस दिष्टि से यह ग्रत्यन्त ग्रावश्यक है कि मली जी इस बात का प्रयत्न करें ग्रांग देखें कि ये कौन लोग ऐसे हे जो इस तरह से हमारे यहां ठीक व्यवस्था मे गड़बड फैलाते है । दूसरे, अगर उद्योगों का विकास करना है तो प्रत्येक प्रान्त को इस बात की छट दे दी जाये कि जिससे उनके यहा जो उद्योग व चाहते है उनका एक कोटा बाध दीजिए किन्तु ग्रविकसित क्षेत्र हो तो उनको ज्यादा, विकसित हो तो कम, दीजिये। उनके लिये यह भी व्यवस्था आप कर दीजिये कि जिसकी चाहेवह लाइसेंस

दे सकेंगे, और जो विदेशी मुद्रा चाहिये वे दे सकेंगे । अगर आप ऐसा करेंगे तो यह जो आरोप इस प्रकार के लगाये जाते हैं वह भी कम हो जायेंगे ।

ग्राप यह कानून बना रहे है कि दस साल की स्रवधि बढा सकें, दो दो साल करके पीरियड बढ़ा मके । यह ठीक ही है । मध्य प्रदेश मे राजनन्द गाव मे एक मिल थी, वह मिल ठीक तरह से नहीं चलती थी तो मरकार ने टेकग्रोवर कर लिया । इसका उल्टा परिणाम यह हुम्रा कि थोड़े दिनो वह मिल चल सकी फिर वह फेल हो गयी और जो मुल झगड़े की जड थी वह थी मजदूरो की ग्रापसी ख्रीचातानी, ग्रौर उसमे भी कुछ ही लोग ये, जिसके परिणामस्वरूप समस्त मजदूरो को तकलीफ उठानी पडी श्रीर वह उद्योग भी काम नहीं कर सका। इसलिये यह ग्रत्यन्त ग्रावश्यक है कि सरकार को उसमे मिक्रिय भाग लेकर ऐसे तत्व जो कारखाने को चलाने मे बाधक होते है ग्रौर अगर स्पष्टत. मालम पडता है कि ये मुख्य दो चार ब्रादमी ऐसे है जो लोगो को भ्रम मे डाल कर हमारे कारखाने को उत्पादन करने नहीं देते तो उन लोगां को हटा कर कारखाने को चलाया जा सके या तो हमे विल्कुल स्पष्ट कर देना चाहिये इसको कि ये ये खराबिया है श्रीर श्रगर सरकार पूर्णरूपेण टेकग्रोवर करना चाहे तो उसका कम्पेनसेशन तय करे ग्रौर सरकार उसको ग्रपने हाथ मे लेकर उसको ठीक तरह से चलाने की व्यवस्था करे। जो कारखाना कच्चे माल क' उप-लब्धि के ग्राधार पर ग्रौर ग्रन्य सभी ग्राधार के कारण लाभ में चल सकते है वही मणीनरी खराब होने से या ग्रापमी झगड़ों के कारण ग्रसफल भी हो सकते है। तो यह जो चीज राजनन्द गाव मे चली तो इस राजनन्द गाव के झगड़े को देख कर के उस कारखाने को जल्दी से जल्दी सूचारू रूप से चलाने की व्यवस्था करनी चाहिये ।

एक बड़ी विचित्र व्यवस्था हमारे देश में चलती है कि होना तो यह चाहिये कि जो पिछड़े हुए क्षेत्र हैं उनको विशेष अन्जा पत्र दीजिए, विदेशी मुद्रा भी दीजिए, लेकिन हमारे व्यापारी लोग भी इतने तेज हो गये कि पिछड़े हुए क्षेत्रों के नाम पर विदेशी महा पिमट ले लेते हैं, जैसा कि मैं मिसाल के तौर पर बताऊं कि अभी मध्य प्रदेश के नाम पर देवास में एक कारखाना खोले जाने की बात थी ग्रोर वह जाकर गुजरात के नदियात नामक स्थान पर खोला गया । तो किसी क्षेत्र के विकास करने की दिष्ट से योजना बनाई जाय श्रौर उसके लिये दूसरी जगह में खर्चा हो जाय तो यह न्यायसंगत प्रतीत नहीं होता । इस द्िट से मैं माननीय मंत्री जी से प्रार्थना करूंगा कि इस दिशा में भी कुछ करेंगे तो ज्यादा ग्रच्छा होगा और जो तीन बातें मैंने कहीं, उनको हमारी सरकार ध्यान में रख कर कारखाने स्थापित करेगी तो ठीक होगा।

राजस्थान के एक मित्र कह रहेथे कि हमारे यहां पर घड़ी का कारखाना खोलने के लिये विदेशी भी सहयोग देने के लिये तैयार हैं मगर एक साल हो गया उनकी अर्जी एक टेबल से दूसरी टेबल पर ही जा रही है—एप्लाई एप्लाई नो रिप्लाई । कुछ लोगों में ऐसी धारणा हो गई है—अप्रोर वह सही धारणा है—कि अगर उसमें थोड़ा बजन पड़ जाय और चाहे जो एजसी यहां पर काम करती है उसी के माध्यम से बजन पड़ जाय तो काम बन सकता है।

तो मेरा कहना है कि जो एक सत्ता आपने अपने हाथ में केन्द्रित कर रखी है उसको आन्तों में विकेन्द्रित कीजिए गा और जो बेईमानी चलती है उसको रोकने का प्रयत्न करेंगे तो बहुत अच्छी बात होगी।

شرى عبدالغلى (پنجاب) : و ئس چهرمين صاحب - مجهه خوشي هه 456 RSD.-4.

که سرکار رحم اور دیا چاهتی هے -خوب لے ۔ چوں که سرکار کی مذشا یه هے که جہاں کہیں بھی انڈسٹریلائزیشن ھے یہ وہ کہ جس نے سرمایا لگایا ھو وہ انے کسی انٹرسٹ کے تحصت اس کام کو نہ چلائے یا کمپنی میں جھکوا هو اور نه کام چلے اور اس مہی انڈسٹری کو بھی دها لکے اور مزدوروں کو بھی جو وهاں کلم کرتے هیں، تو اس میں آپ یه جاهتے هیں که پانچ سال کی بجائے مهماد لور بوها دی جائے - دو دو سال کرکے دس سال اور کر دیا جائے - مجھے كوئه اعتراض نههى لهكن سين وائس چير مين صاحب - عرض كرنا چاهدا ھوں کہ کیا سرکار واقعی اس نہت سے چل رهی هے که مزدوروں کو زیافه کام ، لے -الدَستَن كو دهكا نه لكيه مهي ايسا محسوس نهیی کرنا - جس بجت کو بوا سوشلستک بحث کیا گها هے اور جس کی تعریف کرتے هماری آفیشیل پارٹی تھکئی نہیں اس نے لاکھوں مودوروں کو پریشان کو دیا ہے ایک ھی چوت میں کہ ان پر ۲۵ کی بجائے ایک سو پچیس کر دیا ہے، پاور لوم والرس پر - وہ جانتے میں که مهاواشتر میں جتنے بھی لوگ ھیں ان کے ایک ایک دو دو پاور لومس هیر ﴿- زیاده کو کهدیا پنچیس پر هم رعایت کر دین کے - اس سے اوپر امید ہے اور زیادہ ر ایت کر دیں کے تو امیر آدمی کے لئے ھے اس کے باوجود کہ ان کا نام بلیک است میں آگیا ہے - ان کی تمام الأمهنيون كو آنا چاهتے - ان كو د- مار ع- النسنس دئه کئے - اسنیشیل سارتیفیکیت دیے گئے اور اس سے بھی كوئى كام بدا نهين - تو هم سمجهاتي عهی که که سرکار کا مدعا یه هے که پاور أليے هائه مهن وكھے جس كا سر چاھے قعیل دھے - سرکار کے جب دل میں النبي هے تو جس کو چاهے بخفی افيتي هے - اور جس کو نه چاهے اس کو نہیں بخشتی - اس کے معلی ایت نهیون که ولا لیبر کو یقالا دایقا چاهتی فے یا اندستریز کو اتھانا چاهتی عے - اگر هے، تو ميں پوچهنا چاهتا صوں کہ آخر یہ جو پارر اوم کے بارے میں يعير سوجي سمجهم ايسا كيا كيا كه ان چو ویاده بوها دیا گیا تو اس میں کس

ک درش ہے ۔?

رعایت کرنا۔۔۔۔اور اس طرح سے مزدوروں
کو لدھیانہ میں زیادہ جاگرتی تھی
انہوں نے کہدیا ھم ایسا کریں گے ۔
ایجیتیشن کریں گے ۔ لیکن مہاراشتر
میں کہیں زیادہ ھے پلنجاب سے اور
صوبوں سے - تو کہا سرکار واقعی یہ
سمجھتی ھے کہ اس سے دھکا نہیں لگے

[هري عبدالغلي]

کا انتستری کو -

دوسی بات وائس چپرمین صاهب - میں عرض کرنا چاهتا هوں که کمپنیوں میں خرابیاں هیں شری بهوپیه کپتا جی نے آج نہایت رستار کے ساتوہ تفصیل آکے ساتھ، کئی کمپنیوں کا ذکر کیا ہے -

مہری کچھ بد نصیبی ھوئی اور مہل محسوس کرتا عوں جس آگست ھاؤس کے ممبر ھونے کاحق مجھے نصیب ھوا ھے کہ یہاں کمپنیوں کمپنیوں کی جاتی ھے ایک درمیان رعایت کی جاتی ھے ایک ھی گناہ کے لئے اور ایک کمپنی کو جو ذالمیا جین گروپ کے ساتھ تعلق رکھتی تھی اس کو رگیدا گیا اچھا کی، ساتھیوں سے تھا ان پر سرکار چپی ساتھیوں سے آور نندا جی کہتے ساتھیوں سے آور کوئی اسی چند میں ھیں ۔ اگر کوئی اسی چند میں ھیں ۔ اگر کوئی اسی چند پیارے میں شکایات کرتا

ہِنڈسٹوی سے اس کا واسطہ نہیں ہے ليكن ليدر سے تعلق هے - پي - ةبلو -قی۔میں 'تیس برس ہے دو لوگ کام ﷺ کوتے چلے آ رہے ھیں وہ ابھی تک کھے ھی ھیں پکے نہیں ھوئے ههن - ولا أبهي ند السيريوي هين سرکار انهیں پرمانیدے نہیں کر رھی ھے اس طرح بھلائی اور روزکیلا کے کارخانے میں یا دوسرے کارخانے هیں جہاں سرکار کام کرتی ہے - اور اسی طرح سے ریلوے میں اور دوسری جگه کیا وهاں وہ یہ دیکھتی ہے کہ جہاں کام رک حاتا ہے یا کام اس هدس کے ساتھ نہیں کر پاتے ، کیا یہ ایدی منعت کو چاهے لوھے کی صنعت ہو، دیکھتی هے ? اس لئے کیا جواب ھے ان کے پاس اور انہوں نے اب تک کیا کچھ کیا ہے? کتلی ترقی کی ھے - تو دوسرے کارخانے جسے لے لیتے هیں جیسا که ابھی جوربا جی نے کہا کہ ایا اور اینے اسی بعث (Pet) کو دے دیا اور اس طرح سے وہ سرائر کے تحت عو گیا۔ عار دن چا کو اونا مزہ لے کر دھپ ہے بیتھ كُلِّه - قو مين سمجهتا هون كه أس سے کوئی زبادہ البه هونے والا نہیں ، اگر آپ البه دینے والے هیں۔ میں مائتا ہوں کہ سرگار نے بعض ایسی کمپذیوں کو اپنے ادھ کار میں لیا ہے جلہوں نے پہت اچھا کام کیا ہے۔

همارا روپیه هے اس کو بچایا جائے ۔ بلکه دیش والوں کو جو صلعت کار ھیں ان کو زیادہ سے زیادہ مدد ملے -لیکن ہوا کیا - ہم نے فارن کلتریز کو بوا.آرةر اولن تاپس اور را اول كےلئے ديا أور اس سے هم ہے کروڑوں روپیت ایے ملک سے اس کام کے لئے باعر بھھجا جب که ھماری بہلیں اپنے زیورں اور چھوٹے چھوٹے کانڈوں اور چوڑیوں کو جو سونے کی ہوتی تھیں دے اُرسی تھیں اس لئے کہ ھارا فارن ایکسچیلم بوء جائے - دو اس کے معلی کیا ہوئے ۔ که بنجائے دیسی اون کے اس وقت هم نے ابذی ووجوں کو أوراً سامان دينا تها اس لئے اس اول کو فوراً باهر سے منکایا ۔ لیکن هم نے اس فارئ ایکستچینج کو ضائع کیا اور وه ضائع موا - میں اس بارے میں دعویل كرتنا هول اور مهري كوئي ترديد نههن کر پائے کا که بولا جهسے چدن موتے آدمیوں کو بلک اول دیا گیا اس کے بارے میں کسی ہے اس بات کی بھی چنتا نہیں کی که اس اول کا کچھ سامان فوراً فوج کے آدمیوں کو بھی بھپھا گیا يا نهين - دو مين كهنتا هون آپ چدنا اختبار چاهنے میں لے لیجئے ۔ جنبا دل چاہے لے لبجئے کیوں کہ بغیر اختیار کے حکومت نہیں چلنی اور اگر كوئى انتسترى تسن أستنى كرنا چاهے تو جننی جلدی قابو کر پائیں گے، جننی دير نے لئم كر بائيں الما اچها هے -ميں کہنا چاھتا ھوں اللہ جو وچاروں کو چلا رہی ہے تو اس سرکار کی حالت يه هے كه يه تهيك هے ك

[شرى عبدالغلي] جس طرح سے که اسمال اسکهل انتستری ارر هائر پرچیزینگ کا دَيارتُمنت هے - اس میں کهچو کهچو گری جلتی هے ۱۹۹۲ تک هم صرف چھ کرور روپیگنے کا کام کر پائے ہیں ليكن ١٩٩٢ تك ، ١٩٩٣ تك ، اکر ایک دپارتمینت اس سے دوکنا کرتا ہے ، چھ کروہ سے بارہ کرور تک کا کام کر سکتا ہے ، اس کی پیماوار بارہ کروڑ سے زیادہ ہو سکتی ہے تو تو اکر سرکار چاهے تو باقی سب جگه پر کمیلیوں کے ذریعہ سے ان کی ترقیوں کو پکڑے اور ان کو سزا دے -لیکن یہ سزا دے کی کیا - ? حالت یہ مے که اگر هائر پرچیزینگ دَپارتمنت دو سال میں اتلی ترقی کر سکتا ہے تو گورنملت کے تائریکت کلٹرول میں جو انبے ادارے هیں را انلی ترقی کیوں نہیں کر سکتے ? اگر وہ اس طرح سے ترقی نہیں کر سکتے تو اس میں ضرور کہیں خامیاں ھیں -

میں مانتا ہوں کہ تی - این - این - این احتیارات لیتے ہیں وہاں پر ہائو پرچیزیڈگ دیارتملت کے جو ڈائریکٹر صاحب شری ناجیا میں اس طرح کے قابل آدمی پیدا نہیں ہو سکنے جو دو سال سی بیی زیادہ کام

کر سکتے میں - جو تدریباً باوہ کروز کی پیداوار کر رہے ھیں - لیکن حالت یہ ہے کہ سرکار مشیدری کے لله امهورت لأسلس ديتي هي ليكن اس کے پرزوں کے لئے امپروٹ کی اجازت نہیں دیتی ہے ۔ جب مشین والے امپورت کرنے کے لئے درخواست کرتے میں بلکہ بذیر ہزرں کے مماری لیبہ بے کار عو جائے کی جو عم سرکار کو فارن ایکسچینم دینا چاهتے هیں وہ ہے کار ہو جائے کی تو وہاں پر هماري ٿيکسٽائل کمشدر صاحب بیتے بیتے حکم دہتے ھیں کہ تم دیسی پرزے خریدو لیکن یه مشینری ایسی هے که هندوستان میں اس کے پرزے نہیں بنتے - جب ان سے کہا جانا ہے کہ تم بتاو کہ کہاں پر پرزے ملتے ھیں ھم وھاں سے خوید لیلگے تو اس کے ہارہے میں کوئی توجه نہیں دی جانی - هاکر پرچیزینگ دَپارِتُمنت والے جب ان کو لکھتے ھیں که ان کی دقایل هیں اور ولا اس قسم کی هیں اور ان کی دققوں کر دور درو تو ولا محكم عو تهكستائل کیشنر کے مانحت ہے ، جس کے ذربعه ساری اندستاری چاتی 🗻 وه خوامحواه غلط بياني كرتا هـ - ية دَدِ وَتَعلَق اللَّا بِ دِرُوا هِ كَهُ ملسَّدُ بِي کے خطوں تک کا معقول جواب نہیں (Time bell rings.) - ليون

کام دے کا ۔ لیکن وہاں کے مزدوروں نے جنہوں نے اس میں کام کیا کام ختم هویے کے بعد ان کو دوسری جگاء کام دیدا آپ کی ذمه داری هے -اکر مزدوروں کو لیمر ملے کا تو انکستادیو کو ترقی سلے کی کیوں که ولا انڈسٹاریؤ کو بحیلی ذبین کے اور لاقی تعداد میں دینکے - لیکن اس کا پول آپ کو ملے کا یا نہیں ملے کا یہ دیکھنا سرکار کا کام ھے۔ مہرا عوض کرنے كا مطلب يه هے كه سركار اكر ادهيكار لينا چاهتي هے تو لے ليكن أدهيكاروں کا استعمال ایسا نه کرے جس سے که بدناس هو جائي - جس ﴿طرح كه سرکار فوق کے معاملہ میں بدنام ہوئی 🕆 ھے اور اس نے سارے دیھی 'کو ''اس'' کام کو اپنے ہاتھ سیس لے کر بھوکا سار ً دیا ہے - جب اس کے بزرگوں نے اس کا بزنس نہیں کیا تو وہ اس طرح کے کام کو کیوں اپنے ھانھ میں لیلے کی هست کو رهی هے - سین ان سے عرض کرونکا کہ وہ ڈیموکریسی كا نام نه ليس - جمهوريت كا ينام نه لير - ان كو دَكتية شب كا "نام لينا جاهیئے - جہاں سے ان کا کچھ بننے والا هم - لهكن جيسا كه جناب نے فرسایا میں اسے پوری طوح سانتا ہوں ليكن مين يه جانها ١٥٠٠ كه كمهنيز جو منستروں کو یا منستروں کے عزیزوں کو یا عزیزوں کے عزیزوں کو

مهن آپ کا حکم بجا لاتا هوں۔ هدارے منستر سنکھ صاحب جنہوں نے ية نيا بوجه اتهايا هے وہ يه ديكهيں که انہوں نے ملک کی ایک بوی ذمهداري اتّهائي هوڻي هے که جو اس طرح کی ہے ایمانی ہوتی ہے۔ اس کو روکیں ۔ اگر کوئی بے ایسانی کرتا ہو جیسا کہ ابھی ھمارے شری بهوپیش گپتا جی نے توجہ دلائی ہے که لوگ کس طرح کی بے ایدانی کرتے ھیں تو آپ کا کام ھے کہ آپ ان کر پکویں - اگر آپ نہیں پکوتے اور جیسا کہ ۲۹۵۸ کے واقعہ سیں آپ نے کہا اور سجه ماد هے که جداب نے کدی بار جهاز رانی کی کمهنیوں کی طرف توجه دلائي كه كمپذيون كمپذون مين امنتهاز نه هو - اگر ایک هاته سے سؤا دبيتے هيں شولا پور سل والوں كو یا کسی دوسرے کو تو وہاں پر آپ اینا مضبوط دَندا سرمایه دار پر نهیس بلكة آفيشهل ير يهينكين جو سركار کی طرف سے خواب کام کوتا ہے۔ جو مزدوروں کو تکلیف دیتا ھے اور جو مودوروں کا سہارا نہیں ليتا -

میں آخری ایک عرض یہ کونا چاهتا هوں که بهاکرہ دیم جو هم نے بنایا ہے وہ دنیا میں ایک ہوی طاقت رکھتا ہے، وہ اندسترین کے لئے ، کھیتی ہاڑی کے لئے ، بہت اچھا

[شرى عبدالغني]

اپنے یہاں اکموتیت کرتے ھیں - میں ایک نہیں دس نام لے سکتا ھوں - وہ جو چاھیں کرتے چلے جائیں ان پر کوئی ھاتھ نہیں پوتا ھے -

میں امید کرتا ہوں کہ مستو سنگھ ان باتوں سے بے نیاز ہو کو اگر ایے محکمے میں یہ ادھیکار لیتے ہیں تو وہ پورا پورا اس کا صحیمے استعمال کریں گے - شکریہ -

†श्री ग्रब्द्ल गनी (पंजाब) चेयरमैन साहिब, मुझे खुशी है कि सरकार रहम और दया चाहती है। खुब लें, चुकि सरकार की मनशा यह है कि जहा कही भी इण्डस्टोलाइजेशन है या वह कि जिस ने सरमाया लगा म हो वह अपने किसी इन्ट्रेस्ट के तरत इस काम को न चलाए या कम्पनी मे अगडा हो ग्रीर न काम चले ग्रीर उसमे इण्डर्न्ट्। हो भी धक्का लगे स्रोर मजदूरो को भी जो वहा काम करते है, तो उसमे आप यह चाहते है कि पांच माल की बजाए मियाद श्रौर बढा दी जाए--दो दो साल करके दस साल और कर दिया जाए। मझे कोई एनराज नहीं लेकिन मैं, वाइन चेयरमैन माहिब, प्रजं करना चाहता हूं कि क्या सरकार वाकई इस नीयत से चल रही है कि मजदूरो को ज्यादा काम निले । इण्डस्ट्री को धक्का न लगे, मै ऐसा महसूस नही करता । जिस बजट को वडा सोशलिस्टिक बजट कहा गया है स्रोर जिसकी तारीफ करते हमारी स्राफिशियल पार्टी थकती नही उस ने लाखो मजदूरों को परेशान कर दिया है, एक ही चोट मे, कि इन पर 25 की बजाए एक मौ पच्चीस कर दिया है, पावर लूम वाला पर । वह जानते है कि महाराष्ट्र मे जितने भी लाग है उनके एक एक, दो दो पावर लूम्स है । ज्यादा को कह दिया पच्चीस पर हम रियायत कर देंगे । इस से अपर उम्मीद है ग्रोर ज्यादा रियायत कर देंगे । इस से अपर उम्मीद है ग्रोर ज्यादा रियायत कर देंगे, तो ग्रमीर ग्रादमी के लिए रियायत करना — ग्रोर इस तरह से मजदूरों को लुधियाना मे ज्यादा जागृति थी उन्होंने कह दिया हम ऐसा करेंगे, एजिटेशन करेंगे । लेकिन महाराष्ट्र मे कही ज्यादा है पजाब भे, श्रीर सूबो से तो क्या सरकार वाकई यह पमझनी है कि इस से धक्का नहीं लगेगा इण्डस्टी को ?

दूसरी बात, वाईस वेयरमै। साहव, मैं अर्ज करना चाहता हं कि कम्पनियों में खराबिया है। श्री भूपेश गुष्ता जी ने च्राज निहायत विस्तार के साथ, तफसील के साथ, कई कम्पनियों का जिकर किया।

मेरी कुछ बदनसीबी हुई श्रौर ने महसूस करता ह जिस ग्रागस्ट हाउस के मम्बर होने का इक मुझे नमीब हुम्रा है कि यहा कम्पनियों कम्भनियों के दरिनयान रियायत की जानी है, एक ही गुनाह के लिए ग्रोर एक कम्पनी की जो डालमिया-जैन ग्रुप के साथ ताल्ल्क रखनो थी उस को रादा गया, ग्रच्छा किया, लेकिन जिस का ताल्लक बिडला से, बिडला के साबियों से था, उन पर चप्पी माधे बैठी है स्रोर नन्दा जी कहते है वि 60 एम० पीज उनकी जेब मे है । अगन कोई ग्रमी चन्द प्यारे चन्द के बारे में शिकायत करता है इस के बावजद कि उनका नाम ब्लैक लिस्ट मे था गया है, इनकी तमाः कम्पनियों को ग्राना चाहिए । उन कं पै-दर-पै लाइसेस दिए गये । स्रसेशियर मटिफिकेट दिए गयं ग्रौर उस से भी को काम बना नहीं । तो हम समझते है वि

^{†[]} Hindi transliteration.

सरकार को मुद्दा यह है कि पावर ग्रपने हाथ में रखे जिस का सर चाहे कुचल दे। सरकार के जाब दिल में श्रांती है तो जिसको चाहे बखश देती है, श्रीर जिस को न चाहे उस को नहीं बखशाती। इस के मायने यह नहीं कि वह बोबर को पनाह देना चाहती है या इण्डस्ट्रीज को उठाना चाहती है। ग्रगर है, तो मैं पूछना चाहता हूं कि श्राखिर यह जो पावर लूम के बारे में वगैर सोचे समझे ऐसा किया गया कि उन पर ज्यादा बढ़ा दिया गया, तो इस में किस का दोष है?

दूसरी बात जो मैं ग्राप के नोटिस में लाना चाहता हं वह यह है कि हमारे सिंह साहिब रूक शरीफ और अच्छी तबीयत के मिनिस्टर 🐉 । एक तरफ तो हम यह चर्चा करते हैं कि **जित**ना रुपया है वह हमारे देश में रहे। बह तो अच्छी बात है लेकिन हम ने किया क्या। 1962 मे जब एमरजेंसी की चर्चा हुई तो सारे देश में वाइस वेयरमैन साहिब, यह महसूस किया गया कि इस वक्त जो हमारा रूपया है उस को बचाया जाए बल्कि देश वाला को जो सनग्रत-कार हैं उन को ज्यादा से ज्यादा अदद मिले । लेकिन हुम्रा क्या ? हम ने फारेन कन्ट्रीज को बड़ा ग्रार्डर वुलन टाप्स **और** रा वल के लिए दिया और इस से हम ने करोडों रुपया अपने मुल्क से इस काम के निए बाहर भेजा जबिक हमारी बहनें श्रपने चैवरों प्रौर छोटे छोटे कांटों ग्रौर चडियों को जो सोने की होती थीं दे रही थीं। इसलिए कि हमारा फारेन एक्सचेंज बढ जाए। तो इसके मायने क्या हए कि बजाए देसी ऊन के उस वक्त हम ने अपनी फौजों को फौरन सामान देना था, इसलिए इस वुल को फौरन बाहर से मंगाया । लेकिन हम ने इस फारेन इक्सचज को जाया किया और वह जाया हुमा । मैं इस बारे में दावा करता हूं ग्रौर मरी कोई तरदीद नहीं कर पाएगा कि विइला जैसे चन्द मोटे ग्रादिमयों को बल्क वुल दिया गया । इसके बारे में किसी ने इस बात की भी चिन्ता नहीं की कि इस वृत का कुछ सामान फौरन फौज के ब्रादिमयो को भी

भेजा गया या नहीं । तो मैं कहता हं स्राप जितना भ्रखत्यार चाहते हैं ले लीजिये, जितना दिल चाहे ने लोजिए, क्योंकि बगैर अखत्यार के हरूमत नहीं चलती । श्रोर ग्रगर कोई इन्डस्टी डिस-ग्रानेस्टी करना चार्ह तो जिननो जल्दी काब कर पाएंगे, जितनी देर के लिए कर पाएं, उतना अच्छा है । मैं कहना चाहता हं कि जो सरकार अपने विचारों को चला रही है तो उस सरकार की हालत यह है कि यह ठीक है कि इण्डस्ट्री से उसका बास्ता नही है, लेकिन तास्लक है। पी० डब्ल्यू० डी० में तीम बरस से लोग काम करते चले ग्रा रहे हैं, वे ग्रभी तक कच्चे ही हैं, पक्के नहीं हुए हैं। वे स्रभी तक टेम्प्रेरी हैं स्रौर सरकार उन्हें परमानेन्ट नहीं कर रही है। इस तरह भिलाई ग्रौर रूरिक्ला के कारखाने हैं या दूसरे कारखाने हैं जहां सरकार काम करती है ग्रौर इसी तरह से रेलवे में ग्रौर दूसरी जगह, क्या वहां वह यह देखती है कि जहां काम रक जाता है या काम इस हिम्मत के साथ नहीं कर पाते, क्या यह ग्रपनी सनग्रत को चाहे लोहे की सनग्रत हो देखती है इसलिए -क्या जवाब है इन के पास ग्रीर उन्होंने ग्रब तक क्या कुछ किया है? कितनी तरक्की की है? तो दूसरे कारखाने जिसे ले लेते हैं जैसा कि ग्रभी भौरडिया जी ने कहा कि ले लिया ग्रौर ग्रपने किसी पेट (pet) को दे दिया और इस तरह से वह सरकार के तहत हो गया । चार दिन चला कर अपना मजा ले कर टप से बैठ गये। तो मैं समझता हं कि इससे कोई ज्यादा लाभ होने बाला नहीं, ग्रगर ग्राप लाभ देने वाले हैं। मैं मानता हूं कि सरकार ने बाज ऐसी कम्प-नियों को ग्रपने ग्रधिकार में लिया है जिन्होंने

[श्र ग्रब्द्ल गनी]

बहुत ग्रच्छा काम किया है जिस तरह से कि स्माल सक्ल इण्डस्ट्री ग्रौर हायर परचेजिंग का डिपार्टमेट है। इस मे खिच्खिच् गाडी चलती है। 1962 तक हम सिर्फ 6 करोड़ रुपये का काम कर पाए है लेकिन 1962 तक, 1964 तक, अगर एक डिपार्टमेट इस से दो गुना करता है, छ करोड से बारह करोड तक का काम कर सकता है, इस की पैदावार बारह करोड से ज्यादा हो सकती है, तो ग्रगर मरकार चाह तो बाकी सब जगहो पर कम्पनियो के जरिए से उन की व्हिटियों को पकड़े और उन को सजा दे। लेकिन यह सजा देगी क्या ? हालत यह है कि अगर हायर परचेजिंग डिपार्टमेट दो साल मे इतनी तरक्की कर सकता है तो गवर्नमेन्ट के डायरेक्ट कन्ट्रोल मे जो ग्रपने इदारे है वह उतनी तरक्की क्यो नहीं कर सकते ? ग्रगर वह इस तरह से तरक्की नही कर सकते, तो इस मे जरूर कही खामिया है।

मै मानता हू कि टी० एन० सिंह साहित्र जहा यह ग्रष्टितयारात लेते है वहा पर हायर परचेजिंग डिपार्टमेट के जो डायरेक्टर साहिब श्री नाजपा है इस तरह के काबिल श्रादमी पैदा नहीं हो सकते जो दो साल मे ग्राट साल से भी ज्यादा काम कर सकते है, जो तकरीबन बारह करोड की पैदावार कर रहे है, लेकिन हालत यह है कि सरकार मशीनरी के लिए इम्पोर्ट लाइसेस देती है लेकिन इस के पूर्जों के लिए इम्पोर्ट की इजाजत नहीं देती है। जब मशीन वाले इम्पोर्ट करने के लिए दरस्वास्त करते है बल्कि बगर पूर्जी के हमारी लेबर बेकार हो जाएगी, जो हम सरकार को फारेन एक्सचेज देना चाहते हैं वे बेकार हो जाएगी, तो वहा पर हमारे टैक्स-टाइल कमिशनर साहिब बैठे बैठे हक्म देते है कि तुम देसी पुर्जे खरीदो, लेकिन यह मशीनरी ऐसी है कि हिन्दुस्तान मे इस के पुर्जे नही बनते, जब इन से कहा जाता है कि तुम बताग्रो कि

कहा पर पूर्जे मिलते है हम वहा से खरीद लेमे ती उस के बारे में कोई तवज्जो नहीं दी जाती। हायर परचेजिंग डिपार्टमेन्ट वाले जब उन को लिखते हैं कि इन की दिक्कतों हैं ग्रौर वे इस किस्म की है भ्रौर उन की दिक्कता को दूर करो तो वह महकमा जो टेक्सटाइल कमिशनर के मातहत है, जिसके ज़रिए सारी इण्डस्ट्री चलती है वह ख्वाहमस्वाह गलत न्यानी करता है । यह डिपार्टमेन्ट उतना बेपरवा है कि मिनिस्टरो के खतो का माकुल जवाब नहीं देता । (Time bell rings) भ्राप का हक्म बजा लाता हु। हमारे मिनिस्टर सिह साहिब जिन्होंने यह नया बोझ उठाया है वह यह देखें कि उन्होंने मुल्क की एक बडी जिम्मेदारी उठाई हुई है कि जो इस तरह की बेईमानी होती है उसको रोके। ग्रगर कोई बईमानी करता हो जैसा कि ग्रभी हमारे श्री भूपेश गुप्ता जी ने तवज्जो दिलाई है कि लोग किस तरह की बेईमानी करते है तो आप का काम है कि स्राप उन को पकड़ें। स्नगर स्नाप नही पकडते स्रोर जैसा कि 1958 के वाक्या मे श्राप ने कहा श्रीर मुझे याद है कि जनाब ने कई बार जहाज रानी की कम्पनियो की तरफ कि दिलाई कम्पनियो इम्तियाज न हो, ग्रगर एक हाथ से सजा देते है शोला पुर मिल वालो को या किसी दूसरे को तो वहा पर ग्राप ग्रपना मजबूत डडा सरमायदार पर नही बल्कि म्राफिशियल पर फेके जो सरकार की तरफ से खराब काम करता है, जो मजदूरो को तकलीफ देता है। श्रौर भजदूरो का साहरा नही लेता ।

मैं श्राखिरी एक ग्रर्ज यह करना चाहता हू कि भाखडा डेम जो हम ने बनाया है वह दुनिया मे एक बडी ताकत रखता है, वह इण्डस्ट्रीस के लिए, खेती बाडी के लिए, बहुत ग्रन्छा काम देगा। लेकिन वहा के मजदूरो ने जिन्होंने इस मे काम किया काम खत्म होने के बाद उन को दूसरी जगह काम देना ग्राप की जिम्मेदाखी है। ग्रगर मजदूरो को लेबर मिलेगा तो इण्डस्टीज को तरक्की मिलेगी क्योंकि वह इण्डस्टीज को बिजली देंगे ग्रौर काफी तादाद में देंगे। लेकिन इस का फल म्राप को मिलेगा या नहीं मिलेगा, यह देखना सरकार का काम है। मेरा अर्ज करने का मतलब यह है कि सरकार ग्रगर ग्रधिकार लेना चाहती है तो ले लेकिन ग्रधिकारों का इस्तेमाल ऐसा न करे जिस से कि बदनामी हो जाए। जिस तरह कि सरकार फड के मामले में उदनाम हुई है ग्रौर इस ने सारे देश को इस काम को अपने हाथ में ले कर भए। मार दिया है। जब इस के बुजुगों ने इस का बिजनिस नहीं किया तो वह इस तरह के काम को क्यों ग्रपने हाथ में लेने की हिम्मत कर रही है। मैं इन से अर्ज करूंगा कि वह डेमोक्रेसी का नाम न लें, जम्ह-रियत का नाम न लें। उनको डिक्टेटरशिप का नाम लेना चाहिए जहां से इन का कुछ बनने वाला है। लेकिन जैसा कि जनाब ने फरमाया मैं इसे परी तरह मानता हं लेकिन मैं यह जानता हूं कि कम्पनीज जो मिनिस्टरों के अजीजों को या अजीजों के अजीजों को अपने यहां अकोमोडेट करते हैं, मैं एक नहीं दस नाम ले सकता हं, वह जो चाहे करते चले जाएं उन पर कोई हाथ नहीं पड़ता है।

मैं उम्मीद करता हूं कि मिनिस्टर सिंह इन बातों में ब-नियाज हो कर ग्रगर ग्रपने महकमे में यह ग्रधिकार लेते हैं तो वह पूरा पूरा इस का सही इस्तेमाल करेंगे। गुकिया।]

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Krishna Dutt. Please be brief.

Shri Krishan Dutt (Jammu and Kashmir): Mr. Vice-Chairman, I rise to support this measure which, I think, is quite necessary, and the powers which the Government seeks by this measure are absolutely essential for the better regulation of industries in the country. But one

thing to which I like to draw pointed attention of the Government is this. State of Jammu and Kashmir lags behind, and has been lagging behind others, for the past seventeen or eighteen years for want of a Central public undertaking, and I do not see any reason why the State of Jammu and Kashmir has been neglected in that regard. There is plenty of raw materials there; the climate is suitable for the opening of an antibiotics industry there, or for other suitable industries sponsored by the Centre; as I said, the climate is also agreeable for a Centrally-sponsored public undertaking there for the manufacture of watches. But consistently in the past the State of Jammu and Kashmir has received no attention for a big public sector undertaking being opened there. I want to know from the Government the reasons why this neglect or ignoring of the State of Jammu and Kashmir is taking place in this regard, and I would urge strongly that attention should be poid to the State of Jammu and Kashmir for industrial development on the lines I have suggested. The State of Jammu and Kashmir is industrially most backward as compared to other parts of the country. I do not know what considerations stand in the way of the industrial development of my State through the efforts of the Central Government. So far as industries 14n by the State Government are concerned, they are there no doubt, but I would plead strongly for the establishment of a public sector undertaking by the Centre for the industrial development of Jammu Kashmir State.

With these words, Sir, I support the Bill which is before the House. Thank you.

SHRI T. N. SINGH: Mr. Vice-Chairman, Sir, I am obliged to the House for the general support this measure has received. I would like to clear up one or two points. I would begin by saying that this Act, when it was passed and as it stands today on the statute book, is intended only to regulate and control industries. Its purpose is not to take over the

[Shri T. N. Singh.] cownership of industries. For that we and other have got other measures methods to follow. The limited purpose here is this. Wherever industries appear to be going wrong and wherever, because of the mismanagement or bad management, public interest is affected, or production has gone down, in such cases there is provision for Government to take them over for a period and manage them. Now it has been found in many cases that we have taken over and managed them, I would like and managed them well. to point out to Mr. Ghani, who felt that we were taking too many tasks on our shoulders, that there are many very good examples where industries, which a little while ago were going down, have prospered under Government management and control, and in this period the Government has never used its power indiscriminately. In all these years twelve undertakings were taken over and then handed back. Seven undertakings are today under the management of the Government. One of the undertakings, which is today under Government management and which has occasioned this measure, was in a rather bad way when Government took it ever about seven years ago, and the Government, within the initial five-year period of management improved its finances. profits have gone up. Its reserves have The concern has considerably gone up. improved, but then it was again thought that it has to be continued under proper management--an extension was givenand Government are of the opinion that this management has to continue. If the existing law remains as it is today, there is no course open to the Government but to hand it back to the share holders. This is one of the reasons why this measure has been brought forward before this House, because the law as it stands today does not permit more than one extension of such management. So, I think, that clears the point which was raised by some of my friends including Mr. Diwan Chaman There is nothing like unlimited ex-Lall. This Act is not meant for Government to virtually take over industries and continue to be indefinitely in posses-

sion and control of them. It is not meant

for that purpose, and this cannot be done under this Act. Therefore this unlimited interpretation which Mr. Diwan Chaman Lall put on this Act, I think, is not justified.

I am in sympathy with some of the views expressed. It is true that we should take responsibilities which we should be able to discharge well, and I think even the most critical Members will be satisfied that we have taken such responsibilities very selectively and discharged them well. It may be that there are certain concerns which were really beyond redemption. Yet we have been making a sort of effort and that effort is well worth Now take the case of India Electric Even as a working concern it Works. is still in bad shape. The Government were compelled to take it over because otherwise it had to close down and a large number of workers were to be thrown out of employment. Mr. Thengari referred to the labour demands and other things. That was one of the reasons why we took it over. But then we cannot go on taking indefinitely such responsibilities cost of the taxpayer's There is a limit to it. And what is the limit to such cases? My only intention is that, to the best of its capacity, whatever is possible, the Government should try to bring about improvements, and this provision of one extension alone should not stand in the way. Therefore the amending Bill gives powers to the Government to extend control by periods of two years at a time but by not more than ten years in all after the expiry of the initial period of five years. In that period it is supposed that the concern would be set in order; that is the intention. I am sure that this amendment will be helpful both to the private industry as well as to whatever the Government does in such cases. It is desirable in every way.

The hon. Member, Mr. Bhupesh Gupta, referred to various companies which were mismanaged. I know of many cases. But my own and the Government's policy is that they should take responsibility in such matters after careful scrutiny and examination. And that meets the

point raised by some other friends too. We should not take over such responsibility indiscriminately. We are careful, and once a responsibility is taken, the intention is to perform it well. That is why it is not possible to take 3 P.M. on many more concerns. Yet it may be desirable, despite the limitations of the Government, to take over the control and management of concerns in the country's interests, and where the public interest is involved the Government cannot simply plead that its hands are full. They have got to do something about it. We cannot shirk that responsibility when public interest is involved. So I can assure the House that in all such cases, wherever it is considered necessary, we shall not hesitate to serve the public interest and take over the regulation of such industries. It is true and I have heard also of complaints of provident funds being misused and so on and so forth. Wherever things come to our notice we try to take remedial measures. Remedial measures can be taken in different ways and it may be possible to rectify matters even without actually taking over any industry under this Act. We explore all possibilities and take necessary steps accordingly.

During the course of the debate, some rather extraneous matters were also raised, matters which are not relevant to this measure, if I may be permitted to say so in all humility. For instance, there was a reference to the location of certain industries under the public sector in this or that State. That is a matter which can usefully be taken up during the debate on the Budget and on the Grants and I shall be very happy, indeed, to meet those points. I do not want to say anything at this stage except that in the location of all public undertakings, we take due care of all backward regions, subject to the economics of the project. In all such cases, the practice is to appoint a location committee which goes into the merits of the various locations. assure the House that generally the interests of every backward region are always kept in view. As a matter of fact, every effort is made to look at all the possible

backward regions for the purpose of location of the industries.

I have nothing else to say. I believe I have covered all the points that were raised during the speeches. I commend this Bill to the House for its acceptance.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill further to amend the Industries (Development and Regulation) Act, 1951, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Now we take up the clause by clause consideration of the Bill. There are no amendments.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI T. N. SINGH: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

I. THE APPROPRIATION (RAILWAYS) BILL, 1965

II. THE APPROPRIATION (RAIL-WAYS) NO. 2 BILL, 1965

THE MINISTER OF RAILWAYS (SHR S. K. PATIL): Sir, I beg to move:

"That the Bill to authorise paymer and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financia year 1965 66 for the purposes of Rai ways, as passed by the Lok Sabha, I taken into consideration."

There is one request. There is anoth Bill that will be taken up afterwards, more or less the same kind, seeking add